

- (b) if so, in what manner direct transfer of subsidy to the beneficiaries would be given; and
- (c) by when such a scheme is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (c) To check diversion of PDS Kerosene and Liquefied Petroleum Gas (LPG) to black market and misuse of subsidy being given on Kerosene, the Ministry of Petroleum and Natural Gas has formulated Vision-2015 "Consumer Satisfaction and Beyond" for the Oil Sector which includes possibility of direct cash transfer of subsidy on kerosene to beneficiaries account to be studied in rural areas and if found feasible to be expanded to other areas.

Possibility of direct cash transfer is being worked out.

Outstanding amount for turbine fuel

†2521 SHRI KRISHAN LAL BALMIKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the names of airlines which have not paid the dues of turbine fuel;
- (b) the steps taken to recover the same; and
- (c) the loss being incurred by the petroleum companies due to the outstanding amount?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) As on 31st May 2009, five Airlines i.e. National Aviation Company of India Limited (NACIL), Jet Airways, Kingfisher Airlines, Paramount Airways and Spice Jet have dues against supply of Aviation Turbine Fuel to Oil Marketing Companies (OMCs) namely Indian Oil Corporation Limited (IOCL), Hindustan Petroleum Corporation Limited (HPCL) and Bharat Petroleum Corporation Limited (BPCL).

(b) In case Airlines fails to pay their dues beyond credit period, OMCs take action for recovery of dues in line with the mutually agreed commercial terms between them and Airlines. The defaulting Airlines are also put on 'Cash and Carry' and interest is recovered on all overdue payments.

The issue of outstanding dues was also taken up with Ministry of Civil Aviation which advised the airlines to clear their outstanding dues promptly.

(c) OMCs charge interest on delayed payment in line with their payment terms *inter alia* no loss is incurred by the OMCs unless the outstanding turn into bad debts.

Unstable oil policy regime

2522.SHRI JESUDASU SEELAM:

DR.T. SUBBARAMI REDDY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

†Original notice of the question was received in Hindi.